REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated:

9 MAR 1988

CONTEMPT OF COURT APPLICATION NO IN APPLICATION NO. 458/87(T)

56 /87 (

APPLICANT

Vs

RESPONDENTS

Shri G. Shankar

To

The Joint Director of Census Operations in Karnataka, Bangalore

- Shri G. Shankar
 410/A, 7th Main
 Hanumanthanagar
 Bangalore 560 019
- Shri H.L. Sridhara Murthy Advocate
 \$16, 'Vagdevi'
 Shankarapuram
 Bangalore - 560 004
- Shri B.S. Narasimhamurthy
 Joint Director of Census Operations
 in Karnataka
 21/1, Mission Road
 Bangalore 560 027
- Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

on 29-2-88

SECTION OFFICER

Encl: as above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTYNINETH FEBRUARY, 1988

Present: Hon'ble Shri P. Srinivasan.

... Member (A)

Hon'ble Shri Ch. Ramakrishna Rao

... Member (J)

CONTEMPT OF COURT APPLICATION NO. 56/1987

Shri G. Shankar S/o. T.R. Gundappa Sastry Aged about 29 years No.410/A, 7th Main Hanumanthanagar Bangalore.

... Petitioner

(Shri H.L. Sridhara Murthy, Advocate)

Vs.

Shri B.S. Narasimhamurthy
Director of Census Operations
(Now designated as Joint Director)
in Karnataka
No.21/1, Mission Road
Bangalore-27.

... Contemnor

(Shri M.S. Padmarajaiah, C.G.S.S.C.)

This application has come up for hearing before this Tribunal today, Hon'ble Shri Ch. Ramakrishna Rao, Member (A), made the following:

ORDER

In this Contempt of Court application the petitioner complains that the Contemners have not complied with order dated 21.7.1987 passed by this Tribunal in

A.No.458/87. In that order it was directed as under:

"In the result we pass the following orders:

- (i) The respondents should take the applicant back into service within two months from the date of receipt of this order.
- (ii) The applicant will, however, not be entitled to any back wages till the date of his fresh appointment."

Purporting to comply with these directions the applicant was given an appointment at Srinagar by order dated 30.9.1987 passed by the Director of Census Operation, Jammu & Kashmir. It may here be mentioned that



before the termination of the applicant's services which was held to be bad in our order dated 21.7.1987, the applicant was working as a Coder in the office of the Director of Census Operations, Karnataka, Bangalore.

- 2. During the pendency of the present contempt application a Bench of this Tribunal of which one of us (Shri P.Srinivasan) was a party passed an order on 10.2.1988 holding that the appointment of the applicant at Srinagar did not constitute proper compliance with our earlier order dated 21.7.1987. In the said order of 10.2.1988 this Tribunal clarified the earlier order of 21.7.1987 to mean that the "petitioner should be reinstated in the office of Director of Census Operations, Karnataka, Bangalore only and not at any other office or place" (emphasis supplied).
- 3. After the aforesaid order dated 10.2.1988 was passed, the Joint Director of Census Operations, Karnataka, passed an order on 19.2.1988 appointing the applicant as a Compiler on a consolidated salary of Rs.900 in his office. It may here be mentioned that the respondent in the original application No. 458/87 was the Director of Census Operation but that post is now vacant and will be filled up only before the next census. The Joint Director of Census Operations, Karnataka, is now the Head of the office in place of the Director of Census Operations and hence he passed the order dated 19-2-1988 appointing the applicant as a Compiler.
- 4. Shri Sridhara Murthy, learned counsel for the petitioner contends that even the latest order of



19.2.1988 appointing the applicant as a Compiler in the office of the Joint Director of Census, Bangalore, is not proper compliance with our order dated 21.7.1987 read with the subsequent order passed on 10.2.1988 in these proceedings. He submits that what the Joint Director of Census Operations has done is to give the applicant a fresh appointment and he has not reinstated the applicant as directed by this Tribunal in its clarificatory order dated 10.2.1988. If he were reinstated he would be entitled to certain advantages which are not available to him if he is freshly appointed. He, therefore, submits that the respondents have still not complied with the order of this Tribunal.

Shri M.S. Padmarajaiah for the Contemners submits that this Tribunal in both the orders referred to above set aside the order terminating the services of the applicant and directed that he be appointed in the office of the Director of Census Operations, Bangalore. That order has been complied with. The applicant has been offered a post on the same salary as the was holding earlier. Since the earlier post he was holding viz that of Coder does not exist now, the question of reinstatement in that post does not arise. If the applicant wants to claim rights based on his earlier service he should make representation to the respondents which would be considered on its merits. He cannot in this application agitate those rights if any. therefore, submits that these contempt proceedings

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should be dropped.

We have considered the rival contentions carefully. 5. We are not prepared to go into the technical distinction between reinstatement and fresh appointment. substance what we said in our original order dated 21.7.1987 was that the applicant be taken back into service and we later clarified this has to be only in the office of the Director of Census Operations, Bangalore. Respondents have complied with our order. If the applicant seeks to establish certain rights based on his earlier service before its termination he is free to make such representation as he deems fit to the respondents and it is for the respondents to deal with the matter. not wish to state anything now affecting such rights if any. As we have earlier pointed out we do not propose to go into the distinction between reinstatement and fresh appointment since we are satisfied that our orders have been substantially complied with by the Respondents.

Before parting with this application we must refer to a submission of Shri Sridhara Murthy that the order dated 19.2.1988 appointing the applicant as a Compiler required him to join duty on or before 25.2.1988 failing which it would be presumed that he was not interested in the job. The said order was served on the applicant after 25.2.1988 and, therefore, he has not been able to join. Since the Joint Director of Census Operations is also-

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in the Court before us, we direct him to permit the applicant to join the post to which he is appointed within a week from today.

7. In the result the contempt of court proceedings are hereby dropped. Parties to bear their own cost.

Sd \ -(P.SRINIVASAN) MEMBER (A)

(CH.RAMAKRISHNA RAO) (CH.RAMAKRISHNA RAO)

TRUE COPY

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SECTION OFFICER

SECTION OFFICER

LEWIRAL ADMINISTRATURE TRIBUNAL

ADDITIONAL EENCH

BANGALORE

	D.No. 1958/88/ /Sec.IVA
	SUPREME COURT OF INDIA NEW DELHI
From:	Dated 12th December, 1988
The Additional Registrar, Supreme Caurt of India.	numistrative 7
То,	Dy. No. 100
The Registrar,	
Central Administrative Tribunal B.D.A. Complex, Indira Nagar, Bangalore- 560 038.	Right Suff.
PETITIONS FOR SPECIAL LEAVE TO	APPEAL (CIVIL) NOS. 4798 OF 1988
Special Leave to Appeal to the Standard Transport Special Leave to Appeal Transport Special Leave Tr	preme Court from the t July, 1987 of the
Marketeker/Central Administrative in Application No.458 of 1987.	Tribunal, Bangalore
	•
G.Shankar	Petitioner
Versus.	
×	Mark St. St.
The Director of Census Operation Sir,	in Karnataka Respondent (S)
I am to inform you that the	
I am to inform you that the Pet:	tions above-mentioned for
Special Leave to Appeal to this Court	was/were filed on behalf
of the Petitioner above-named from the	Yudgment and Order of the
igh xoxxx	
annataka/Central Administrative Tribu	nal at Bangalore
oted above and that the same was/were	dismissed/disposedxas
y this Court a fire on the 7th	dorrag
	day of December. 1988.
	Yours faithfully,

for Addl.Registrar.